

Temporary Resettlement Cost

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the policy and endorsed hereon that on payment of additional premium, If the insured premise is rendered uninhabitable due to a claim that is admitted under the policy, then the Insured shall be indemnified for the necessary and reasonable costs towards packing, transportation and other such miscellaneous expenses which the Insured may incur in relocating the Contents to an alternative accommodation within India.

Provided that the Company's liability shall not exceed the limit as specified in the Schedule of the policy.